

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.11.2017

S.T. Appeal No. 732 of 2011

M/s Vijay Enterprises

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

None for the appellant

Sh. Sanjay Jain, DR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Per: **Justice (Dr.) Satish Chandra:**

Earlier the appeal was dismissed for default on 27.01.2017. But, the said order was recalled on 03.10.2017 and appeal was restored to its original number. It was listed for today but, none appeared on behalf of the appellant nor any request for adjournment is available on record.

2. However, in the interest of justice, issue fresh notice to the assessee-appellant as well as to the Advocate for final hearing.

List on **11.12.2017.**

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

